

Repair of National Highways in Andhra Pradesh

2583. SHRI K.V.R. CHOWDARY: Will the Minister of SURFACE TRANSPORT be pleased to state the steps taken by the Government to repair the National Highways in Andhra Pradesh damaged by the recent rains and floods?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): To carryout amergant repairs to the stretches of National Highways in Andhra Pradesh damaged by the recent rains and floods a sum of Rs. 40.00 lakhs has already been released on an adhoc basis.

Construction of Roads in Bihar under Central Loan Assistance Programme

2584. SHRI RAM TAHAL CH- OUDHARY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the criteria for the classification of roads of inter-state or economic importance;

(b) the details of works undertaken under the Central Loan Assistance Programme in Bihar during each of the last three years; and

(c) the areas where work is being done under thjs programme in Bihar during 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Broadly, the criterial is as under viz:

- i) Inter-State roads/bridges neces- sary for ensuring through commu- nications;
- ii) Roads/bridges required for open- ing up new areas to which Railway

facilities cannot be provided in the near future;

- iii) Roads/bridges which can contrib- ute materially to rapid economic development e.g. in hilly areas and places having rich mineral re- sources for exploitation.

(b) No work has been approved for financing under the Centrally Aided pro- gramme of State roads of Inter-State or Economic Importance during the last three years in Bihar.

(c) No work is under progress in Bihar during 1991-92.

[English]

Separate High Court for Manipur

2585. SHRI YAIMA SINGH YUMNAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Union Government propose to set up a separate High Court in Manipur; and

(b) if so, the time by which is likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMNTARY AFFAIRS THE MINISTER OF STATE IN THE MINIS- TRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). It has been decided, in principle, that there should be separate High Courts for the States in the north eastern region, and that in the first instance permanent Benchs of the Guhati High Court be establshsed in the Capitals of these states after the requisite infrastruc- tural facilities have been provided by the State Governments. Accordingly, a permanent bench of the Guhati High Court is to be established at Imphal in Manipur, after the State Government have proposed in consul- tation with the Chief Justice of the High Court a date of the bench to start functioning.